

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7438/2023

(Arising out of impugned final judgment and order dated 12-06-2023 in CRLMA No. 10859/2023 passed by the High Court of Delhi at New Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

SAMEER MAHANDRU

Respondent(s)

(IA No. 117285/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Sairica Raju, Adv.  
Mr. Annam Venkatesh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

We are not inclined to interfere with the impugned judgment, as it grants interim bail, which will run itself out within a period of three weeks.

In view of the aforesaid position, the present special leave petition is dismissed. Question of law is left open.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR